

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 11
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

v.

Ninex Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 16.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the IRP

Mr. Anoup Prakash Awasthi, Adv.

For the Respondent

ORDER

CA-1801(PB)/2019

Report filed by the RP along with minutes of first meeting of CoC is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.


CA-1801(PB)/2019 stands disposed of.

CA-1800(PB)/2019

Notice of the application to the non-applicant-Ex-Directors for 25.09.2019.

Process dasti as well.

List for further consideration on 25.09.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)